

not be resorted to, except in the public interest in accordance with law on a non discriminatory basis and against compensation.

The Agreement for the Avoidance of Double taxation and the Prevention of Fiscal Evasion with respect to taxes on income is expected to pave the way for increase in mutual trade, flow of investments and transfer of technology between India and Oman. The agreement provides for mutually agreed procedure for resolving tax problem encountered by tax payers in the respective countries. It also provides for exchange of information between the two governments for preventing tax evasion.

#### M.R.T.S. in Delhi

6100. SHRI DEVENDRA PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether obstacle relating to acquisition of land for MRTS Project in Delhi has cropped up; and

(b) if so, the details thereof including the institutions/persons objecting to it and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The Government of NCT of Delhi have informed that the land acquisition process for the Modified Phase-I of Delhi MRTS Project has been initiated. However, in respect of the Shahadara-Nangloi Rail Corridor, residents of Kirari Suleman and Mundka Villages have represented to the Government of NCT of Delhi to consider alternative location for construction of Nangloi MRTS Depot. For this purpose, M/s. RITES have been asked to examine the possibility of relocating or redesigning the Nangloi Depot so as to dislocate minimum number of residents of that area.

[Translation]

#### Anti-India Propaganda in Government Schools of Kashmir

6101. CHAUDHARY RAMCHANDRA BENDA : Will the PRIME MINISTER be pleased to state :

(a) whether Anti-India Propaganda has been launched in Government schools of Punch and other schools of the Kashmir Valley and generally these Madarasas and Government schools are under the influence of a pro-Pakistani fanatic organisation, the Jamaite-Islami;

(b) if so, the places where such propaganda is being made and the names of the organisation engaged in this work and the names who are providing financial assistance to them and their total number; and

(c) the steps taken by the Union Government to check the same ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) The Government are aware of some reports of schools run under the patronage of certain secessionist/militant organisations such as Jama at-Islami, etc. with the aim of indoctrination of the youth in the State. The State Government has been regularly sensitized in the matter and sustained pressure is being maintained on such organisations to contain their anti-national activities. Efforts are also being made to reactivate and improve the functioning of the regular educational institutions, which would also inter-alia wean away children from the influence of such organisations.

[English]

#### Establishment of V.T.I.

6102. SHRI CHANDUBHAI DESHMUKH :

SHRI SANAT MEHTA :

Will the Minister of LABOUR be pleased to state:

(a) whether the Union Government have given any assurance to Gujarat Government for establishment of Regional Vocational Training Institute at Vadodara;

(b) if so, the terms and conditions prescribed by the Union Government therefor ;

(c) whether these terms and conditions have been complied with by the Gujarat Government; and

(d) if so, the time by which it is likely to be established ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d) The establishment of RVTI for Women at Vadodara was agreed to in 1991, on the clear understanding that the Government of Gujarat would make available a suitable plot of land measuring about 5 acres free of cost, for construction of a permanent building for the Institute and also to provide adequate temporary accommodation immediately for starting training activities. In April, 93, the State Government of Gujarat made available a plot of land with an existing old super-structure as also a new building already under construction on it. While the land was offered free, the State Government desired the cost of building under construction to be reimbursed to them. This could not be accepted as the building under construction did not meet the standards and requirements of the World Bank with whose assistance the Scheme is being implemented. The Institute, is however, functioning with the limited infrastructure since May, 1995.

#### IFCI

6103. SHRI NIHAL CHAND CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received any representation from the Scheduled Castes and Scheduled Tribes Employees Welfare Association regarding not follow-

ing the reservation policy properly in the departmental promotions in the Industrial Finance Corporation of India; and

(b) if so, the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Yes, sir.

(b) The matter is under consideration.

#### **Norms for using Roof**

6104. SHRI SIBU SOREN :

SHRI RAMASHRAYA PRASAD SINGH :

SHRI RAVINDRA KUMAR PANDEY :

Will the PRIME MINISTER be pleased to state:

(a) the norms for using "roof" in a three storey DDA's LIG flat at Rohini, New Delhi;

(b) whether the roof can be used only by the allottees of third floor;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken against those allottees of DDA's LIG flat at Rohini and other places who did not pay the instalments and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) The DDA has reported that the terrace is generally used by the allottees of 3rd/upper floor for their out door activities. However, the allottees of the lower floors also have access to the terrace for the purpose of maintenance of water storage tanks and TV antenna etc.

(d) According to the terms and conditions of allotment, the allottees of flats on hire purchase basis are required to make the payment of monthly instalment on their own by the 10th of every month. DDA has taken the following steps to recover the outstanding dues of instalments:

(i) Issue of defaulter notices to the defaulting allottees.

(ii) Issue of Non-recovery certificates.

(iii) Issue of Press releases advising defaulting allottees to clear dues to avoid coercive action.

(iv) Coercive measures under Punjab Land Revenue Act, 1887 and P.P. Act like issue of arrest warrant, sealing of flats, cancellation of allotments, etc.

(v) Door to Door recovery in Rohini zone.

#### **Review of Centrally Sponsored Schemes**

6105. SHRI MURALIDHAR JENA:

SHRI RAVINDRA KUMAR PANDEY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have made any review of the implementation of the Centrally Sponsored Schemes for Urban Development in the States;

(b) if so, the details thereof, State-wise;

(c) whether any coordination is maintained with the State Governments for the implementation of the schemes;

(d) the funds allocated and the target fixed and achieved during the last three years, State-wise and Scheme-wise;

(e) whether any new proposals relating to Centrally Sponsored Schemes have been received from the States for clearance;

(f) if so, the details thereof, State-wise; and

(g) the time by which these are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) Yes, Sir. The following 6 Central Schemes are being sponsored by the Union Government in States for Urban Development:-

(i) Integrated Development of Small & Medium Towns (IDSMT)

(ii) Mega City Scheme

(iii) Urban Basic Services for the Poor (UBSP)

(iv) Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP).

(v) Accelerated Urban Water Supply Programme (AUWSP).

(vi) Low Cost Sanitation (LCS).

State Governments are the implementing agencies for these schemes and coordination between the State Governments and the Central Government is achieved by holding regular meeting at appropriate intervals.

(d) The funds allocated, the target fixed and the achievements made during the last three years in respect of these schemes are given at Statement-I to X.

(e) No, Sir.

(f) and (g) Question does not arise.